

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION No. 2037
TO BE ANSWERED ON 01.08.2023

IMPLEMENTATION OF THE PERSONS WITH DISABILITIES (EQUAL OPPORTUNITIES, PROTECTION OF RIGHTS AND FULL PARTICIPATION) ACT

2037. SHRI N.K. PREMACHANDRAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT सामाजिक न्याय और अधिकारिता मंत्री be pleased to state:

- (a) whether the Union Government has initiated action to implement the provisions of the Person with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act and if so, the details thereof;
- (b) whether the Union Government seeks report from the State Governments regarding the implementation of this Act and if so, the details thereof;
- (c) whether the Government of Kerala implements 4 per cent reservation for the promotion under differently abled quota and if so, the details thereof;
- (d) whether the Government of Kerala earmarks promotion vacancies and promoted differently abled persons in that quota complying the provisions of the Act and if so, the details thereof; and
- (e) whether the Union Government proposes to introduce a system for monitoring the implementation of the Act and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) & (b) State Governments and Union Territories are obligated to comply with the provisions in the Rights of Persons with Disabilities Act 2016. However, the Department of Empowerment of Persons with Disabilities monitors the progress of implementation of provisions of the Act 2016 through meetings with the representatives of the States and Union Territories and communications from time to time. The Central Advisory Body on Disability, apex advisory body for the disability related matters, also monitors the implementation of the provisions of the Act 2016.

(c) & (d) The data is not centrally maintained. Each State is under statutory obligation to provide the reservation under Section 34 of the Rights of the Persons with Disabilities Act 2016.

(e) As per the Section 75 of the Rights of Persons with Disabilities Act 2016, functions of the Chief Commissioner for Persons with Disabilities include monitoring implementation of the provisions of the Act.
